

PART G

^[13]Filing of Statement of Cases and List of Books

1. The parties shall be required to fill in the Registry a statement of cases containing summary of relevant facts, important dates, points of law and the books relied upon by them in count with a copy to the adversary party within one week of the date on which the case appears in the cause list.

2. If any party fails to comply with the provisions of Rule 1 the court in its discretion may decide the case without hearing the party.]